

betterment scheme of Ramagundam Thermal Power Station 'B' (1 × 62.5 MW) has been approved for implementation in the State Plan by the Planning Commission in July, 1985 for an estimated cost of Rs. 297 lakhs.

#### **Involvement of Non-Resident Indians and Private Sector in Power Projects**

2317. PROF. P. J. KURIEN : Will the Minister of ENERGY be pleased to state :

(a) whether Government have a proposal to involve non-resident Indians and the Private Sector in certain power projects ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRI ARIF MOHAMMAD KHAN) : (a) and (b) The policy with regard to the generation and distribution of electricity is regulated by the Industrial Policy Resolution, 1956. According to this Resolution, the generation and distribution of electricity falls under Schedule 'A' category of industries, the future development of which is the exclusive responsibility of the State. The Resolution does not preclude the possibility of the State securing the co-operation of private enterprise in the establishment of new units when the national interests so require.

As per this policy, Government have allowed replacement/expansion of units in the existing privately-owned power utilities. Permission for captive power units is accorded where the power requirement is substantial and continuous and reliable supply is necessary. While some non-resident Indians have evinced interest, no detailed proposal has been received in the matter of their participation in power projects.

#### **Assessment of the Impact of incentives for setting up Industries in backward areas**

2318. PROF. P. J. KURIEN : Will the Minister of INDUSTRY be pleased to state :

(a) whether any assessment has been made about the impact of various incentives provided by Government for setting up industries in backward areas ;

(b) if so, what percentage of new industries set up during the past three years, has been set up in backward areas, with year-wise break-up ;

(c) whether Government feel that there is satisfactory performance in this regard ; and

(d) if not, the special steps being taken to speed up industrialisation in backward areas ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) :

(a) Yes, Sir.

(b) The percentage of Letters of Intent (LOI), Industrial Licences (IL) and DGTD Registrations issued for setting up industries in backward areas during 1983 to 1985 (Jan-Sep) is as under :

	1983	1984	1985	
LOI	62.94	58.93	52.12	) Jan. to
IL	29.49	35.69	43.72	) Sept.
DGTD Regs.	57.07	59.65	58.12	) Jan. to
				June.

(c) Yes, Sir.

(d) Does not arise.

#### **Renovation and Modernisation of Thermal Power Stations**

2320. SHRI BHOLANATH SEN : Will the Minister of ENERGY be pleased to state :

(a) whether targets were fixed for implementation of the programmes for renovation and modernisation of the thermal power stations in different States during the Sixth Five Year Plan period ;

(b) if so, the details and the State-wise break-up of the target, the number of units/thermal stations identified and the funds earmarked for such programmes in the Sixth Plan ;

(c) the actual achievements during the sixth plan period ;

(d) the reasons for shortfalls in achievement of the targets and utilisation of funds earmarked for such programmes ; and

(e) what were the achievements in West Bengal during the Sixth Plan period ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRI ARIF MOHAMMAD KHAN) : (a) No, Sir. The Centrally Sponsored Scheme for Renovation and Modernisation was approved for implementation only in 1984-85, as a new scheme.

(b) to (e) Do not arise.

#### Distribution of 6-APA

2321. SHRI VISHNU MODI: Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that 6-APA is canalised and distribution is being done by State Trading Corporation ;

(b) the total quantity registered by actual users for the period 1984-85 ;

(c) the total quantity imported by State Trading Corporation during 1984-85 and the percentage of drug which has been reserved ;

(d) the price per kg. at which State Trading Corporation is releasing the item to actual users ;

(e) whether 6-APA is also produced indigenously ; and

(f) if so, the names of indigenous producers, licensed capacity of each and the production of each during 1983-84, 1984-85 and from 1st April to 30th September, 1985 ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS (SHRI R. K. JAICHANDRA SINGH) : (a) Yes, Sir.

(b) to (d) Information is being collected and will be laid on the table of the House.

(e) and (f) The information of indigenous production, to the extent available, is furnished below.

(In Tonns)

Manufacturer	Licensed Capacity	Production		
		1982-83	1983-84	1984-85
I.D.P.L.	40 Tonns	3.75	17.10	17.44
H.A.L.	28 „	—	1.48	15.61
Alembic	20 „	—	2.36	1.70
Max India	80 „	—	Nil	5.47
Gujarat Lyka	35 „	—	Nil	Nil
Euphoric	50 „	—	Nil	Nil